CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

O.A.No.210/00184/2015

Date of decision : February 8, 2017.

Coram: Hon'ble Shri Arvind J. Rohee, Member (J)
Hon'ble Ms.B. Bhamathi, Member (A).

Shri Harish Govind Sinh Chauvan,
Sr. Food Senior Food Inspector/
Asstt. Local Health Authority
working under Director of Medical
& Health Service Vinoba Bhave
Civil Hospital Campus
Union Territory of Diu, Dadra
and Nagar Haveli,
Silvassa-396 230 and
Residing at Mohansinh Park,
Opp. BSNL Microwave Tower
Naroli Road, Silvassa-396 230. ... Applicant.

(By Advocate Smt.Manda Loke who reported no instructions from applicant subsequently).

Versus

- 1. The Administrator,
 Union Territory of Diu,
 Dadra Nagar Haveli,
 Secretariat, Amli,
 Silvassa 396 230.
- 2. The Development Commissioner, Union Territory of Dadra and Nagar Haveli, Secretariat, Amli, Silvassa - 396 230.
- 3. The Director of Medical & Health Service,
 Vinoba Bhave Civil Hospital Campus, Union Territory of Diu, Dadra and Nagar Haveli, Silvassa 396 230.

.. Respondents.

(By Advocate Shri V.S. Masurkar).

Order (Oral)
Per : Arvind J. Rohee, Member (J)

The applicant is absent when the matter was

Advocate who represented the applicant earlier appeared and submitted that she has no instructions from the applicant to appea ``r and she has already returned the brief to him. The claim is for promotion which is obviously not admitted by the respondents.

2. In view of this, the O.A. cannot proceed further. The O.A. stands dismissed in default of appearance of the applicant and for non-prosecution. No order as to costs.

(Ms.B. Bhamathi)
Member (A)

(Arvind J. Rohee)
Member (J).

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